

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.2644**

TO BE ANSWERED ON THE 2nd AUGUST, 2016/SHRAVANA 11, 1938, (SAKA)

CRIME AGAINST WOMEN AND CHILDREN

**2644. SHRI BHARTRUHARI MAHTAB:
SHRIMATI NEELAM SONKER:
SHRI B. SRIRAMULU:
SHRI SANKAR PRASAD DATTA:
SHRI SANJAY DHOTRE:
SHRIMATI BUTTA RENUKA:
SHRI NATUBHAI GOMANBHAI PATEL:
SHRI BADRUDDIN AJMAL:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether various types of crimes including atrocities against women and children are on the rise in the country;

(b) if so, the total number of such cases reported/registered, guilty arrested/convicted, cases solved / unsolved, conviction rate achieved and the steps taken to solve all the pending cases and to improve upon the conviction rate of such cases along with the action taken against the guilty during each of the last three years and the current year, crime and State-wise including rape, gang rape, molestation, eve-teasing, murder and abduction;

(c) the role of the National Commission for Women and the steps taken by the Commission in checking crime against women in the country;

(d) whether the Supreme Court has recently condemned the Government for under utilization of the Nirbhaya Fund in the country, if so, the details thereof and the reaction of the Government in this regard;

(e) whether the Government has any proposal to conduct workshops in various parts of the country to control such cases and if so, the details thereof; and

(f) the steps taken by the Government to ensure adequate safety of women and children along with advisories issued to States and police departments in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) & (b): As per information provided by the National Crime Records Bureau (NCRB), an increase of 9.2% and 53.6% in cases registered under crimes against women (from 3,09,546 in 2013 to 3,37,922 cases in 2014) and crimes against children (from 58,224 cases in 2013 to 89,423 cases in 2014) were reported during 2014 over 2013 respectively. Crime head wise cases reported, cases chargesheeted, cases unsolved (cases in which final report submitted as true), cases convicted, cases conviction rate, cases pending for trial, cases in which trial completed, persons arrested, persons chargesheeted and persons convicted under crime against women and children during 2012-2014 is enclosed at Annexure-I. State/UT wise similar information under total crime against women & children during 2012-2014 is enclosed at Annexure-II. State/UT wise cases reported under gang rape during 2014 is enclosed at Annexure-III.

(c): The main task of the National Commission for Women (NCW) is to study and monitor all matters relating to the constitutional and legal

safeguards provided for women, to review the existing legislations and suggest amendments, wherever necessary. The Commission is also mandated to look into the complaints and take suomotu notice of the cases involving deprivation of the rights of women in order to provide support, legal or otherwise, to helpless women. The Commission is also mandated to monitor the proper implementation of all the legislations made to protect the rights of women so as to enable them to achieve equality in all spheres of life and equal participation in the development of the nation.

To achieve its mandate the Commission is undertaking the following activities:-

- (i) The Commission takes up complaints of non-implementation of laws/deprivation of women rights enacted to provide protection to women by seeking reports from the concerned authorities.**

The details of complaints registered with the Commission and processed during each of the last three years and the current year is as below:

Year	No. of Cases registered
2013-2014	22422
2014-2015	32118
2015-2016	24379

- (ii) NCW takes suomotu cognizance on various media reports of serious/heinous crimes against women**

- (iii) NCW conducts Legal Awareness Programmes in collaboration with colleges/ Universities.**

- (iv) NCW organizes Capacity Building for Women Police Officers from ranks of ASI/SI/Dy. Superintendent/ Superintendent to ensure proper investigation in crimes against women. The course includes understanding of Sexual Harassment at workplace Act,**

Criminal Amendment Act 2013, Cyber Crimes and their Investigation, Forensic examination and scene of crime investigation.

(v) NCW from time to time review various legislations and propose new laws to ensure legal and constitutional rights of women and their empowerment.

(d): Government has not received any such direction in this regard.

(e) & (f): National Commission for Women conducts from time to time seminars/ workshops/ research studies/ consultations of various issues concerning women.

The Criminal Law (Amendment) Act 2013, which has come into force since 3rd Feb, 2013 on crimes against women, has enhanced punishment for crimes like rape, sexual harassment, stalking, voyeurism, acid attacks, indecent gestures like words and inappropriate touch etc. The

new law has provisions for increased sentence for rape convicts, including life term and death sentence, besides providing for stringent punishment for offences such as acid attacks, stalking and voyeurism.

The Protection of Children from Sexual Offences (POCSO) Act, 2012, has come into effect from 14th November, 2012 as a special law to protect children from sexual abuse and exploitation.

The Ministry of Women and Child Development has been administering various laws relating to women such as the Protection of Women from Domestic Violence Act, 2005; Dowry Prohibition Act, 1961; Indecent Representation of Women (Prohibition) Act, 1986; and the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 and Prohibition of Child Marriage Act, 2006 (PCMA). The Ministry has also enacted the Juvenile Justice (care and protection of children) Act, 2000, commissions for Protection of Child Rights Act, 2005 and Protection of Children from Sexual Offences Act, 2012.

Ministry of Women and Child Development has also introduced scheme of One Stop Centre to provide integrated support and assistance to women affected by violence and a Scheme for Universalisation of Women Helpline to provide 24 hours immediate and emergency response to women affected by violence. To address the issue of declining Child Sex Ratio (CSR), in age group of 0-6 years, Beti Bachao, Beti Padhao (BBBP) programme has been launched.

As per the Seventh Schedule to the Constitution of India, “Police” and “Public Order” are State subjects and, as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crime lies with the States/UT Administrations.

Ministry of Home Affairs has issued advisories on 04.09.2009, 14.7.2010, 5.1.2015, 20.4.2015 and 12.05.2015 on Crime against women and crime against children to all State Governments/UTs. These advisories have advised State Governments to adopt appropriate measures for swift and salutary punishment to the persons found guilty of violence against

women and children, set up Fast Track Courts, Family Courts, Crime against Women/Children desks in each Police Station, improve the quality of investigations, minimize delays in investigations of crime against women and children and to undertake gender sensitization of the police personnel. These advisories specifically direct the States/UTs that “cases should be thoroughly investigated and chargesheets against the accused persons should be filed within three months from the date of occurrence, without compromising on the quality of investigation. Speedy investigation should be conducted in heinous crimes like rape, murder etc. The medical examination of rape victims should be conducted without delay.

Annexure - I

CRIME HEAD WISE CASES REGISTERED(CR), CASES CHARGE SHEETED(CS), CASES CONVICTED(CV), CASES IN WHICH CHARGESHEET WERE NOT LAID BUT FINAL REPORT SUBMITTED (CFR), CASES CONVICTION RATE (CVR), PERSONS ARRESTED(PAR), PERSONS CHARGE SHEETED(PCS), PERSONS CONVICTED(PCV), CASES PENDING FOR TRIAL (PT) AND CASES IN WHICH TRIAL WERE COMPLETED (TC) UNDER CRIME AGAINST CHILDREN DURING 2012-2014

CRIME HEAD	2012										2013										2014									
	CR	CS	CV	CFR	CVR	PAR	PCS	PCV	PT	TC	CR	CS	CV	CFR	CVR	PAR	PCS	PCV	PT	TC	CR	CS	CV	CFR	CVR	PAR	PCS	PCV	PT	TC
Murder	1597	1344	365	152	40.2	2353	2332	580	5063	909	1657	1399	392	170	42.7	2370	2380	643	5538	919	1817	1517	351	172	44.3	2759	2518	624	5841	793
Infanticide	81	42	14	23	38.9	68	70	21	167	36	82	38	11	37	44.0	42	39	14	179	25	121	33	15	58	42.9	79	55	29	152	35
Rape	8541	7579	1158	187	28.2	10171	9549	1447	22812	4107	12363	10516	1611	187	31.5	14547	13209	2062	28171	5113	13766	12300	1717	158	31.1	16375	15500	2015	31976	5527
Assault on women with intent to outrage her Modesty@	-	-	-	0	-	-	-	-	-	-	-	-	-	0	-	-	-	-	-	-	11335	9176	412	284	29.3	13651	11949	505	11607	1404
Insult to the Modesty of Women (Girls Children)@	-	-	-	0	-	-	-	-	-	-	-	-	-	0	-	-	-	-	-	-	444	344	46	8	30.7	534	456	57	756	150
Kidnapping & Abduction	18266	9378	1025	3128	25.1	17863	14281	1625	25083	4080	28167	12008	1232	5075	27.5	24951	18819	1961	32593	4472	37854	15082	1436	5571	26.4	29152	22163	2357	41327	5448
Foeticide	210	48	5	131	25.0	83	69	8	129	20	221	52	12	135	52.2	95	94	13	158	23	107	30	6	59	14.3	48	48	7	111	42
Abetment of Suicide of child	144	105	6	24	17.6	277	204	13	195	34	215	100	14	33	31.8	242	179	29	251	44	56	55	14	12	24.6	56	80	21	230	57
Exposure and Abandonment	821	109	8	625	8.6	158	148	9	741	93	930	91	6	762	11.8	122	113	10	781	51	983	139	11	642	18.3	277	197	12	787	60
Procuration of minor girls	809	535	25	98	9.1	676	631	34	1318	275	1224	702	18	150	7.6	1066	878	30	1778	238	2020	1315	31	165	12.6	1967	1476	33	2535	246
Importation of Girls from Foreign Country	-	-	-	0	-	-	-	-	-	-	-	-	-	0	-	-	-	-	-	-	2	1	0	1	-	6	4	0	1	0
Buying of minors for prostitution	15	12	1	0	8.3	25	18	1	240	12	6	12	0	4	0.0	9	28	0	145	7	14	11	0	10	0.0	31	15	0	153	1
Selling of minors for prostitution	108	76	4	17	15.4	128	101	6	285	26	100	91	6	11	26.1	134	149	12	343	23	82	77	3	15	18.8	109	115	5	404	16
Prohibition of Child Marriage Act, 2006	169	107	9	6	18.4	397	381	40	424	49	222	176	5	9	10.2	662	552	18	550	49	280	220	15	9	14.6	718	612	49	629	103
Transplantation of Human Organs Act, 1994@	-	-	-	0	-	-	-	-	-	-	-	-	-	0	-	-	-	-	-	-	1	0	0	0	-	0	0	0	0	0
Child Labour (Prohibition & Regulation) Act, 1986@	-	-	-	0	-	-	-	-	-	-	-	-	-	0	-	-	-	-	-	-	147	74	3	0	30.0	156	113	3	109	10
Immoral Traffic (Prevention) Act, 1956@	-	-	-	0	-	-	-	-	-	-	-	-	-	0	-	-	-	-	-	-	86	76	0	2	0.0	209	164	0	323	10
Juvenile Justice (Care and Protection of Children) Act, 2000@	-	-	-	0	-	-	-	-	-	-	-	-	-	0	-	-	-	-	-	-	1315	1103	498	19	94.0	1489	1385	540	1230	530
Protection of Children from Sexual Offences Act, 2012@	-	-	-	0	-	-	-	-	-	-	-	-	-	0	-	-	-	-	-	-	8904	6573	100	228	24.6	11172	8748	109	7970	406
Attempt to commit Murder@	-	-	-	0	-	-	-	-	-	-	-	-	-	0	-	-	-	-	-	-	840	806	211	104	42.5	2502	2054	345	1494	497
Unnatural Offences@	-	-	-	0	-	-	-	-	-	-	-	-	-	0	-	-	-	-	-	-	765	612	49	17	39.5	868	749	58	881	124
Other crimes committed against children	7411	6787	1412	336	33.3	9918	9757	1926	21985	4243	13037	10769	1609	568	32.7	16271	14493	2178	27105	4926	8484	7180	1725	529	37.2	11302	10932	2314	22409	4638
Total crimes against Children	38172	26122	4032	4727	29.0	42117	37541	5710	78442	13884	58224	35954	4916	7141	30.9	60511	50933	6970	97592	15890	89423	56724	6643	8063	33.1	93460	79333	9083	130925	20097

Source: Crime in India

"@ implies crime heads collecting since 2014.

Disposal of cases/persons by police/courts may include cases/persons of previous year also.

Annexure - I

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CRIME HEAD WISE CASES REGISTERED(CR), CASES CHARGE SHEETED(CS), CASES CONVICTED(CV), CASES IN WHICH CHARGE-SHEETS WERE NOT LAID BUT FINAL REPORT SUBMITTED AS TRUE (CFT), CASES CONVICTION RATE (CVR), PERSONS ARRESTED(PAR), PERSONS CHARGE SHEETED(PCS), PERSONS CONVICTED(PCV), CASES PENDING FOR TRIAL (PT) AND CASES IN WHICH TRIAL WERE COMPLETED (TC) UNDER CRIME AGAINST WOMEN DURING 2012-2014

Crime Heads	2012										2013										2014									
	CR	CS	CV	CFT	CVR	PAR	PCS	PCV	PT	TC	CR	CS	CV	CFT	CVR	PAR	PCS	PCV	PT	TC	CR	CS	CV	CFT	CVR	PAR	PCS	PCV	PT	TC
Rape	24923	21565	3563	991	24.2	31117	28925	4821	86032	14717	33707	28755	5101	1375	27.1	42115	37856	6892	95731	18833	36735	30840	4944	1423	28.0	48191	41912	6636	107531	17649
Attempt to commit Rape@	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	4234	2781	149	177	14.7	4465	3144	213	3761	1016
Kidnapping & Abduction of Women	38262	20754	2317	7722	21.2	49083	34936	4273	80595	10927	51881	24240	2646	11199	21.1	56764	40369	4608	91925	12551	57311	26044	2655	9723	22.5	63334	40814	4824	96857	11791
Dowry Deaths	8233	7537	1684	485	32.3	24418	20600	4296	31888	5216	8083	7013	1708	451	32.3	23864	19882	4182	33468	5284	8455	7653	1672	479	33.0	23587	19470	4058	35255	5061
Assault on Women with intent to outrage her Modesty	45351	39243	6082	1643	24	56827	54402	8183	171574	25319	70739	58256	7073	2543	25.7	87229	79286	9381	197039	27528	82235	66462	8422	3453	28.1	104240	92612	11218	224350	29995
Insult to the Modesty of Women	9173	7937	2566	325	36.9	11109	10247	3136	24753	6956	12589	10946	2112	441	32	14739	14020	2778	27476	6604	9735	8144	1212	369	21.0	11017	10074	1463	29223	5778
Cruelty by Husband or his Relatives	106527	87633	6916	5980	15	197762	176030	16402	372706	46054	118866	93386	7258	7808	16	222091	195283	17542	412438	45423	122877	97081	6425	8335	13.7	225648	196892	16360	443878	46853
Importation of Girls from Foreign Country	59	27	10	3	16.1	46	45	14	250	62	31	26	5	44	19.2	58	60	10	250	26	13	20	6	5	20.0	42	31	12	193	30
Abetment of Suicides of women@	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	3734	2403	154	58	15.2	5179	4134	211	8130	1014
Dowry Prohibition Act, 1961	9038	6993	677	462	16	15786	13954	1541	19721	4225	10709	8352	620	553	14.7	22151	18987	1322	23054	4205	10050	9007	472	983	10.2	21548	18525	997	26437	4617
Indecent Representation of Women (Prohibition) Act, 1986	141	122	79	8	60.3	175	174	108	997	131	362	351	280	2	81.9	396	392	300	999	342	47	54	79	7	46.7	68	96	84	810	169
Commission of Sati (Prevention) Act 1987	0	0	0	0	-	0	0	0	1	0	0	0	0	0	-	0	0	0	1	0	0	0	0	0	0.0	0	0	0	0	1
Protection of Women from Domestic Violence Act, 2005@	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	426	312	9	9	19.1	693	639	13	429	47
Immoral Traffic (Prevention) Act (Women Cases only)	2563	2210	746	23	41.1	8052	7056	1556	10503	1817	2579	2446	673	27	41.2	7602	7096	1636	11308	1632	2070	1881	461	19	48.6	4963	4668	1055	5662	949
Total Crimes against Women	244270	194021	24640	17642	21.3	394375	346369	44330	799020	115424	309546	233771	27476	24443	22.4	477009	413231	48651	893689	122428	337922	252682	26660	25040	21.3	512975	433011	47144	982516	124970

Source: Crime in India

Disposal of cases/persons by police/courts may include cases /persons of previous year also.

State/UT wise cases registered (CR), cases charge sheeted (CS), cases convicted (CV), cases in which charge sheets were not laid but final report submitted as true (CFR), cases conviction rate (CVR), cases pending for trial (PT), cases in which trial were completed (TC), persons arrested (PAR), persons charge sheeted (PCS) and persons convicted (PCV) under total crime committed against children during 2012-2014

Sl.No.	State/UT	2012										2013										2014									
		CR	CS	CV	CFR	CVR	PT	TC	PAR	PCS	PCV	CR	CS	CV	CFR	CVR	PT	TC	PAR	PCS	PCV	CR	CS	CV	CFR	CVR	PT	TC	PAR	PCS	PCV
1	Andhra Pradesh	2274	1937	142	125	9.7	3070	1471	2387	2470	214	2576	1947	115	117	10.1	3783	1138	2838	2353	167	2059	1284	54	52	7.9	2281	680	2459	1799	59
2	Arunachal Pradesh	39	25	2	1	40.0	181	5	39	24	2	82	51	0	15	-	232	0	72	53	0	134	82	1	35	25.0	116	4	124	105	1
3	Assam	392	237	2	72	4.4	519	45	391	236	2	518	336	14	168	6.1	627	228	514	345	14	1385	571	23	243	26.1	914	88	1487	577	23
4	Bihar	2894	1386	94	313	10.8	3290	867	2319	2466	133	1580	1330	117	232	22.8	4101	513	2025	2460	177	2255	1372	60	224	12.1	4564	497	2406	1862	74
5	Chhattisgarh	1881	1820	531	66	43.5	4068	1222	2059	2057	593	3737	2497	464	331	37.4	5318	1240	2637	2603	595	4358	3217	613	437	36.7	6045	1670	3911	3990	780
6	Goa	122	66	1	10	9.1	261	11	125	87	1	270	101	3	55	33.3	352	9	222	123	5	330	155	5	40	31.3	491	16	256	228	10
7	Gujarat	1327	1058	63	267	13.5	5596	466	1563	1559	94	2076	1512	55	339	10.5	6577	524	2185	2048	73	3219	2192	38	391	8.4	7250	450	3211	3140	54
8	Haryana	1015	653	35	80	15.8	803	221	1101	1091	37	1640	955	123	95	20.1	1146	612	1357	1331	147	2540	1434	220	180	19.0	1505	1157	2046	1953	285
9	Himachal Pradesh	266	202	26	16	26.8	542	97	285	261	42	428	270	47	22	26.3	630	179	397	392	42	467	255	31	30	24.6	748	126	404	368	39
10	Jammu & Kashmir	40	29	1	4	10.0	181	10	44	44	1	75	55	2	2	1.6	108	125	88	88	2	211	97	2	9	3.7	353	54	190	133	2
11	Jharkhand	113	91	2	6	2.3	64	86	113	101	2	129	64	8	29	17.0	76	47	89	99	13	423	529	144	22	44.0	604	327	509	659	151
12	Karnataka	875	372	28	52	11.1	887	253	607	541	27	1353	663	28	109	7.3	1158	383	1087	962	29	3416	1983	66	117	19.9	3026	331	3449	2697	87
13	Kerala	1324	1158	76	53	19.6	3596	387	1582	1438	101	1877	1421	96	39	22.7	4593	423	2008	1660	96	2391	2028	115	96	26.7	6238	431	2714	2658	131
14	Madhya Pradesh	5168	5017	940	265	30.5	12159	3086	7136	7200	1299	8247	6400	1366	484	33.6	13866	4063	8661	8603	1867	15085	10278	1897	383	35.5	18080	5345	14122	13903	2586
15	Maharashtra	3456	2764	113	378	10.9	18007	1033	4185	4067	143	6410	4255	119	420	12.0	21255	994	6805	6015	159	8115	5487	210	591	15.9	25302	1319	8338	7391	236
16	Manipur	104	2	0	29	-	5	0	33	2	0	123	4	0	38	-	9	0	10	2	1	137	15	0	22	-	27	0	56	8	0
17	Meghalaya	91	26	2	9	40.0	231	5	90	31	2	183	117	7	8	46.7	333	15	133	119	8	213	160	7	18	100.0	478	7	183	165	7
18	Mizoram	95	88	40	1	95.2	101	42	93	89	39	78	57	29	2	78.4	121	37	74	56	34	178	139	49	0	92.5	146	53	153	113	50
19	Nagaland	13	23	16	5	100.0	7	16	12	33	33	8	5	12	1	100.0	0	12	12	5	8	25	12	5	3	100.0	7	5	45	36	24
20	Odisha	418	371	13	4	13.1	1144	99	489	472	21	1123	759	31	10	16.1	1711	192	1005	980	34	2196	1363	29	14	14.0	2840	207	1850	1728	31
21	Punjab	877	420	102	88	35.3	875	289	717	596	132	1336	726	272	82	43.0	969	632	1149	842	314	1762	862	186	59	37.6	864	495	1683	1183	223
22	Rajasthan	1807	949	254	213	33.0	3200	770	1248	1213	354	2888	1483	240	288	39.4	4065	609	1961	1952	476	3880	2067	290	270	36.9	5329	786	2660	2620	374
23	Sikkim	30	52	18	0	47.4	87	38	30	23	46	39	39	66	0	66.7	27	99	68	76	68	93	66	20	2	58.8	61	34	83	66	3
24	Tamil Nadu	1036	570	74	142	24.7	1421	299	1105	840	104	1188	821	164	215	30.3	1700	542	1475	1207	189	2354	1710	614	159	63.9	2449	961	2711	2222	662
25	Telangana	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	1930	1229	79	96	12.5	2507	633	3277	2521	108
26	Tripura	20	46	7	2	19.4	328	36	22	62	20	100	103	8	6	36.4	409	22	150	133	13	369	243	17	7	26.2	460	65	335	306	24
27	Uttar Pradesh	6033	4518	1046	976	54.7	11115	1911	11470	8120	1772	9857	6952	1177	1534	57.7	16024	2040	19286	12407	1943	14835	11769	1427	2157	51.9	25011	2751	26019	19869	2544
28	Uttarakhand	122	89	40	17	70.2	171	57	118	112	49	232	116	42	54	51.2	205	82	173	155	73	489	292	39	156	47.0	417	83	362	367	46
29	West Bengal	1706	1121	18	178	9.3	2466	194	1259	965	22	2530	1306	17	261	7.7	3539	222	1800	1742	25	4909	3238	36	414	6.5	6315	557	5266	3787	36
	TOTAL STATE(S)	33538	25090	3686	3372	28.3	74375	13016	40622	36200	5285	50683	34345	4622	4956	30.9	92934	14982	58281	48811	6572	79758	54129	6277	6227	32.8	124428	19132	90309	76454	8650
30	A & N Islands	28	26	1	1	12.5	198	8	33	32	1	54	71	6	13	31.6	250	19	51	83	6	50	31	10	7	38.5	254	26	57	37	13
31	Chandigarh	96	55	17	11	38.6	105	44	56	56	23	213	75	28	15	40.6	111	69	109	79	29	208	114	45	13	39.8	127	113	134	148	51
32	D&N Haveli	8	9	3	9	37.5	39	8	14	15	4	14	6	1	6	16.7	39	6	6	6	3	11	5	0	1	-	44	0	7	6	0
33	Daman & Diu	8	8	1	2	33.3	14	3	9	14	1	14	5	0	7	0.0	12	7	5	5	0	7	4	1	0	33.3	11	3	6	4	1
34	Delhi UT	4462	912	318	1329	40.4	3520	788	1351	1198	390	7199	1436	259	2143	32.3	4153	803	2037	1926	360	9350	2411	310	1814	37.7	6021	823	2909	2643	368
35	Lakshadweep	0	0	0	0	-	0	0	0	0	0	0	0	0	0	-	0	0	0	0	0	1	1	0	0	-	1	0	3	3	0
36	Puducherry	32	22	6	3	35.3	91	17	32	26	6	47	16	0	1	0.0	103	4	22	23	0	38	29	0	1	-	39	0	35	38	0
	TOTAL UT(S)	4634	1032	346	1355	39.9	3967	868	1495	1341	425	7541	1609	294	2185	32.4	4668	908	2230	2122	398	9665	2595	366	1836	37.9	6497	965	3151	2879	433
	TOTAL (ALL INDIA)	38172	26122	4032	4727	29.0	78342	13884	42117	37541	5710	58224	35954	4916	7141	30.9	97602	15890	60511	50933	6970	89423	56724	6643	8063	33.1	130925	20097	93460	79333	9083

Source: Crime in India

Note: Disposal of cases/persons may include cases/persons of previous years also.

Annexure-III

State/UT wise cases registered under Gang Rape during 2014

Sl. No.	State/UT	Custodial : Gang Rape	Other than custodial Rape : Gang Rape	Total Gang Rape
1	Andhra Pradesh	0	14	14
2	Arunachal Pradesh	0	5	5
3	Assam	0	23	23
4	Bihar	0	24	24
5	Chhattisgarh	0	64	64
6	Goa	0	2	2
7	Gujarat	0	16	16
8	Haryana	0	230	230
9	Himachal Pradesh	0	6	6
10	Jammu & Kashmir	0	0	0
11	Jharkhand	0	52	52
12	Karnataka	0	25	25
13	Kerala	0	8	8
14	Madhya Pradesh	0	284	284
15	Maharashtra	0	126	126
16	Manipur	0	0	0
17	Meghalaya	0	3	3
18	Mizoram	0	7	7
19	Nagaland	0	4	4
20	Odisha	0	82	82
21	Punjab	0	24	24
22	Rajasthan	2	414	416
23	Sikkim	0	1	1
24	Tamil Nadu	0	2	2
25	Telangana	0	14	14
26	Tripura	0	15	15
27	Uttar Pradesh	5	573	578
28	Uttarakhand	0	1	1
29	West Bengal	0	178	178
	TOTAL STATE(S)	7	2197	2204
30	A & N Islands	0	1	1
31	Chandigarh	0	0	0
32	D&N Haveli	0	0	0
33	Daman & Diu	0	0	0
34	Delhi UT	0	147	147
35	Lakshadweep	0	0	0
36	Puducherry	0	1	1
	TOTAL UT(S)	0	149	149
	TOTAL (ALL INDIA)	7	2346	2353

Source: Crime in India

